## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI **COURT-III**

(IB)-315/ND/2017

In the matter of

Jai Kumar Jain & Anr.

....PETITIONER

Vs.

**MVL Limited** 

.. RESPONDENT

**SECTION:** 

Under Section 9 of IBC Code, 2016

Order delivered on 11.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Varun Kathuria, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

**ORDER** 

Learned Counsel for the parties are present. It is brought to the notice of this Tribunal that in relation to the question whether the transactions pertaining to immoveable property can be categorized as an Operational debt or/decision is still awaited decision of the Hon'ble NCLAT as the matter was finally heard on 03.1.2018 and orders reserved.

Taking into consideration the same, the hearing of the matter is posted to 13.2.2018.

List on 13.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

-sd/-

Surjit